IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 830 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated. 16-07-2025, in WP.No. 20201 of 2025. on the file of the High Court.

Between:

Iqbal Bin Salam alias Kalifa, S/o Salam Bin Khalifa, Aged 55 years, Occupation- business, R/o H.No.18-10-333/1, Barkas, Chandrayangutta, Hyderabad.

...APPELLANT/WRIT PETITIONER

AND

1. The State of Telangana, Home Department, Rep. By its Principal Secretary, Secretariat, Hyderabad.
2. Commissioner of Police, Basheerbagh, Hyderabad.
3. Deputy Commissioner of Police South Zone, Moosarambagh road, Amberpet,Hyderabad.
4. Inspector of Police, Chandrayanagutta Police Station, Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of the order in Arms License NO.290/ Chandrayan gutta dated.26-06-2025 passed by the second respondent in cancelling the Arms License of the Petitioner.

Counsel for the Appellant: SRI P.PRABHAKAR REDDY
Counsel for the Respondents: SRI MAHESH RAJE, GP FOR HOME

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.830 of 2025

JUDGMENT:

Learned counsel Sri P.Prabhakar Reddy appears for the appellant.

Sri Mahesh Raje, learned Government Pleader for Home, appears for the respondents.

2. This writ appeal is preferred by the appellant against the order dated 16.07.2025 passed in W.P.No.20201 of 2025.

3. The learned writ court, by the impugned order, granted liberty to the appellant to approach the appellate authority under the Arms Act, 1959 (hereinafter referred to as, "the Act"), against cancellation of his arms licence. Being aggrieved, the instant appeal has been preferred.

4. The Act provides for a statutory remedy of appeal. Learned counsel for the appellant tried to raise issues of violation of principles of natural justice and non-

application of mind to certain reports. These pleas can as well be taken before the appellate authority. Therefore, we are not inclined to interfere in the matter. The appellant shall file his appeal within two weeks before the appellate authority. If it is done so, the appellate authority shall consider the delay sympathetically.

5. The writ appeal is accordingly disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A.V.S.PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Secretariat, Hyderabad, State of Telangana, Home Department.
2. Commissioner of Police, Basheerbagh, Hyderabad.
3. Deputy Commissioner of Police South Zone, Moosarambagh road, Amberpet,Hyderabad.
4. Inspector of Police, Chandrayanagutta Police Station, Hyderabad.
5. One CC to SRI P.PRABHAKAR REDDY, Advocate [OPUC]
6. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
7. Two CD Copies

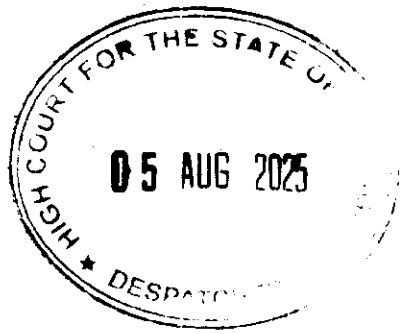
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HIGH COURT

DATED:01/08/2025

JUDGMENT

WA.No.830 of 2025



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

(10)

Kpr
5/8/25